

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 563 of 2020**

**IN THE MATTER OF:**

**Western Electricity Supply Company of  
Odisha Ltd. (Presently WESCO Utility)**

**...Appellant**

**Versus**

**Adhunik Metaliks Ltd.**

**...Respondent**

**Present:**

**For Appellant : Mr. Hasan Murtaza, Advocate**

**For Respondents : Mr. Arun Kathpalia, Senior Advocate with  
Mr. Arvind Kr. Gupta and Ms. Henna George,  
Advocates**

**ORDER**  
**(Through Virtual Mode)**

**22.06.2020** After hearing learned counsel for the Appellant for a while and confronting him with the fact that a larger hearing on the issue is contemplated as comes to fore from paragraph 10 of the impugned order, learned counsel for the Appellant wants to withdraw the appeal.

The appeal is accordingly disposed of as withdrawn.

**[ Justice Bansi Lal Bhat ]**  
**Acting Chairperson)**

**[ V.P. Singh ]**  
**Member (Technical)**

**[ Alok Srivastava ]**  
**Member (Technical)**